

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 418/MP/2026

Subject : Petition under Section 79(1) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2026 seeking in-principle approval for installation of Battery Energy Storage Systems (BESS) as Integrated Energy Storage Systems (IESS) at various existing substations in Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondent : Chhattisgarh State Power Distribution Company Limited (CSPDCL) & Ors.

Date of Hearing : **25.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkareshan M., NLDC
Shri Ashok Rajan, NLDC
Shri Alok Mishra, NLDC

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking in-principle approval for installation of Battery Energy Storage Systems (BESS) as Integrated Energy Storage Systems (IESS) at various existing substations in Western Region. The learned counsel requested that notice be issued in the matter.

2. Considering the submissions made by the learned counsel, the Commission directed as under:

- (a) Admit and issue notice to the Respondents.
- (b) The Respondents to file their replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.
- (c) The Petitioner to provide the following information on an affidavit, within two weeks:
 - (i) The details of the business model explaining *inter alia* the mechanism of buying electricity for charging the IESS and supplying



power therefrom, the mechanism of sharing the cost of buying electricity for charging the IESS and the revenue from supplying power therefrom,

(ii) Whether the Petitioner itself will engage in the activity of purchase of electricity for charging the IESS and supplying/ selling power from the IESS; if yes, whether this will meet the requirement of the third proviso to Section 41 of the Electricity Act, 2003.

3. The Petition will be listed for hearing on **27.10.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)